

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 126

IA(I.B.C)/588 (CH)2021
IA(I.B.C)/418 (CH)2021
IA(I.B.C)/417 (CH)2021
IA(I.B.C)/66 (CH)2022
IA(I.B.C)/580 (CH)2022
IA(I.B.C)/579 (CH)2022
IA(I.B.C)/739(CH)2023
IA(I.B.C)/959 (CH)2024

In
CP(IB) No. 395/Chd/Pb/2018
(Admitted)

IN THE MATTER OF:
State Bank of India

...Petitioner-Financial Creditor

Versus

Saber Papers Ltd.

...Respondent-Corporate Debtor

Under Section: 7, IBC 2016, 66(1), 43(1) r/w, 44 (1), 66(1), 49(2)
Rule 11 of NCLT. 2016
Regulation 44(2), Liquidation process Regulation. 2016
U/s 60(5)

Order delivered on 02.07.2024

Due to paucity of time, the matter could not be taken up today, hence
adjourned to 08.08.2024.

Sd/-

Court Officer